

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(11)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/543/(IB)/2017
NAME OF THE PETITIONER(S) : SYNCOTTS SPORTS PVT LTD
NAME OF THE RESPONDENT(S) : BENNCO ENTERPRISES PVT LTD
UNDER SECTION : 9 rule 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

① P. Neelakantan
② v Mahadev

Counsel for Corporate Debtor
Counsel for Creditors

Neelakantan
v Mahadev

ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor has submitted copy of the G-Mail wherein details are contained with regard to the schedule of payments of the outstanding amount claimed by the Petitioner. Accordingly, the Corporate Debtor is directed to make payment of the outstanding debt to the Operational Creditor.

Counsel for the Corporate Debtor submitted that as per the order dated 24.10.2017 payment shall be made today through RTGS transfer.

In terms of the schedule of the payment of the outstanding debt, the Application stands **disposed of**. However, the Applicant is at liberty to revive the petition if the Corporate Debtor will commit any default in making payment.



MEMBER (TECHNICAL)
ghk



MEMBER (JUDICIAL)